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**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

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**ORDERS OF THE BENCH**

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**Date of Order: 06.07.2012**

CP No. 23/2012 (OA No. 376/2008)

Mr. P.N. Jatti, counsel for petitioner.  
Mr. Mukesh Agarwal, counsel for respondents.

Learned counsel appearing for the respondents has placed reliance upon the interim order dated 08.05.2012 passed by the Hon'ble Division Bench of the Rajasthan High Court at Jaipur in D.B. Civil Writ Petition No. 6924/2012 wherein the applicant himself undertaken that the contempt proceedings shall not be prosecuted by the respondent (applicant herein).

Having considered the interim order dated 08.05.2012 passed by the Hon'ble Division Bench of the Rajasthan High Court at Jaipur the contempt petition stands disposed of, and the notices issued earlier to the respondents stand discharged.

However, if the applicant succeeds in the Writ Petition pending before the Hon'ble Rajasthan High Court and the order dated 30.11.2011 passed by this Bench of the Tribunal in OA No. 376/2008 is upheld, in such eventuality the applicant may file fresh contempt petition, if he so advised.

*Anil Kumar*  
(ANIL KUMAR)

MEMBER (A)

*K. S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)

Kumawat